CCPA 31/08
[OA 60/05]— 601 05 )
Dated: 27.9.2009

Shri M.P.Dixit, ld. counsel for the applicant Shri N.L.K. Singh, ld. ASC for the respondents.

## ORDER [ORAL]

On the call out of the case, both sides present. The learned counsel for the applicant submits that this CCPA may be disposed of with the liberty to the applicant to represent to the Department for payment of due interest.

2. Accordingly, this CCPA is disposed of with liberty to the applicant to file representation before the concerned authority for payment of due interest, if any. Notice issued to the respondents is discharged.

[ Amit Kushari ]M[A]

[Anwar Ahmad ]M[J]

mps.

4

•: